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which are available to Scheduled Castes/Scheduled Tribes; and

(c) whether the Guwari community has represented to Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) According to the Constitution (Scheduled Tribes) Order, 1950 as amended from time to time, 'Gond Gowari' community has been included in the list of Scheduled Tribes in relation to Maharashtra Guwaris have not been shown separately in list.

(b) Only the 'Gond Gowaris' are entitled to get all benefits as a Scheduled Tribe.

(c) Yes, Sir.

Short supply of ships for ship breaking industry

†2182. SHRI VITHALBHAI MOTI-RAM PATEL: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have received complaints from the ship breaking industry that they are not getting ships for breaking;

(b) what are the reasons for not supplying or supplying lesser number of ships to the ship breaking industry;

(c) whether it is also a fact that thousands of workers are likely to be rendered unemployed because of stoppage of supply of ships to the ship breaking industry; and

(d) if so, what steps Government are taking to allow import of ships for the ship-breaking industry?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE): (a) to (d) Complaints/representations have been received from shipbroaking industry/units regarding nonavailability of ships for breaking. The total tonnage of old vessels likely to be available for breaking during 1984-85 is expected to be marginally higher than that available in 1983-84. Steps have already been taken to make available Indian flag vessels for breaking and efforts are being made to expedite import of foreign flag vessels for allotment to shipbreaking units.

Supply of lesser number of ships to ship breaking industry at Alang

†2183. SHRI CHIMANBHAI MEH-TA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that shipbreaking industry at Alang in Gujarat is not getting the number of ships that it used to get in previous years:

(b) if so, the reasons therefor;

(c) whether it is a fact that this industry has complained that MMTC that allots ships for breaking purposes is diverting ships to other places; and

(d) the names of new centres which have been started for ship breaking and how many ships have been allotted to them?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE):

(a) No, Sir.

(b) Does not arise.

(c) Presumably the reference is to the M.S.T.C. and not M.M.T.C. as MSTC is the canalising agency for import of old ships/vessels for breaking. No such complaint has been received. However, representations, have been received regarding nonavailability of ships for breaking.

(d) No registration of ship-breaking units at new sites has been accepted by MSTC for the year 1984-85 so far.

†Previously Unstarred Question1895 transferred from the 10th August, 1984.

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